

1	2	3
		42. Lucknow
		43. Cochin
		44. Patna
		45. Cuttack
		46. Jodhpur
		47. Ambala Cantt.
		48. Jabalpur
13. Central Board for Workers Education, Nagpur.		49. Barrackpore

** DGE&T is operating through both ITI & ATI.

[English]

Tribal Population Exempts from Income Tax

3192. SHRI P. NAMGYAL : Will the Minister of FINANCE be pleased to state :

(a) whether Tribal population of the country particularly North East and some other areas have been exempted from payment of Income Tax in view of their poor socio-economic conditions;

(b) if so, whether the 95 per cent population of Ladakh region has been declared scheduled tribe in the year 1989 and Income Tax exemption prior to 1989 were enjoyed by the entire population of Ladakh region; and

(c) if so, the reasons for not granting Income Tax exemption to the tribals of Ladakh region and remove the discrimination and disparity towards 95 per cent tribal population of that region ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Sir, under clause (26) of section 10 of the Income-Tax Act, 1961 a member of a Scheduled Tribe as defined in clause (25) of article 366 of the Constitution, residing in any specified area, is exempted from paying income tax on any specified income accruing or arising to him.

(b) There was no Scheduled Tribe in Jammu and Kashmir including Ladakh region prior to 1989. The Scheduled Tribes were declared as such for the first time in Jammu and Kashmir by the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989. The 1991 Census was not conducted in Jammu and Kashmir and, therefore, the figures of Scheduled Tribes for Jammu and Kashmir including Ladakh region are not available as per this Census.

Income Tax exemption was provided to the residents of Ladakh through the Finance (No. 2) Act, 1965 with

retrospective effect from 1st April, 1962, in view of the position that the residents of Ladakh and suffered hardship and their trade had been adversely affected as a result of Chinese aggression. This exemption continued upto the assessment year 1988-89.

(c) The reasons for not granting income tax exemption to the residents of Ladakh region after the assessment year 1988-89 are as follows:-

(i) Time to time increase in the exemption limit to the present limit of Rs. 40,000/-combined with other tax benefits such as standard deduction, deduction under section 80L, tax rebate under section 88, etc. take care of residents with poor economic conditions.

(ii) Income-tax exemption which was intended to benefit the poor sections of the people of Ladakh was benefitting the affluent and was being misused by unscrupulous businessmen for laundering their black money through the residents of Ladakh.

[Translation]

Agro Based Industry in Rural Areas

3193. SHRI DINESH CHANDRA YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) The details of the steps taken by the Union Government to set up agro-based industries in rural areas during the last two years, State-wise; and

(b) the extent of success achieved by the Government as compared to the targets fixed ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Agro-based industries are being promoted by the KVIC which has taken various steps to develop them. The KVIC provides financial assistance by way of grant and loans to its registered Institutions, Cooperative

Societies, State KVIBs and individual entrepreneurs on the basis of viable Projects submitted by them. KVIC also provides technical assistance, makes arrangements for supply of improved tools and implements and assists in training and marketing of the products produced by the rural artisans. The major Agro-based activities promoted by the KVIC are bee-keeping, ghani oil, honey, cane, gur and khandsari, palm gur, processing of cereals and pulses, fruits and vegetables, fibres, forest plants and fruits for medicinal purposes, etc. KVIC has also launched a National Programme on bee-keeping to boost the production of honey and to provide gainful employment to rural artisans. During the last two years, the State-wise financial support provided for the development of Agro based industries is as given in the Statement.

(b) KVIC succeeded in achieving its target fixed for Agro based Industries during the last two years as per the position given below in terms of both production and employment:

	Production		Employment	
	(Rs. Crores)		(No. Lakhs)	
	8th Plan		8th Plan	
	Target	Achievement	Target	Achievement
1994-95	1064.88	1221.59	17.97	18.95
1995-96	1460.91	1320.09	18.87	20.08

STATEMENT

Statewise Disbursement of funds for development of agro-based industries by KVIC

(Rs. in lakhs)

S.No.	States/UTs	1994-95 Grant	Loan	1995-96 Grant	Loan
1	2	3	4	5	6
1.	Andhra Pradesh	-	94.83	6.16	140.38
2.	Arunachal Pradesh	-	0.23	-	-
3.	Assam	1.52	9.53	8.32	10.7
4.	Bihar	2.14	25.07	17.44	87.06
5.	Delhi	-	12.85	-	3.55
6.	Goa	-	5.23	0.23	10.72
7.	Gujarat	4.57	3.28	-	-
8.	Haryana	0.08	32.73	-	18.4
9.	Himachal Pradesh	0.75	25.18	-	11.01
10.	Jammu And Kashmir	-	1.56	6.64	65.36
11.	Karnataka	1.20	185.01	0.34	186.78
12.	Kerala	4.55	58.02	1.26	59.18
13.	Madhya Pradesh	0.46	37.85	1.11	12.63
14.	Maharashtra	-	131.73	5.96	206.06
15.	Manipur	-	-	9.23	38.6
16.	Meghalaya	1.71	5.91	0.84	2.97
17.	Mizoram	8.24	27.55	9.52	18.19
18.	Nagaland	11.39	55.39	0.43	5.82
19.	Orissa	46.76	116.71	2.02	102.02
20.	Punjab	3.14	29.45	3.28	38.29
21.	Rajasthan	0.08	59.94	2.92	23.08

1	2	3	4	5	6
22.	Sikkim	-	-	0.06	0.16
23.	Tamil Nadu	19.05	133.19	5.02	7.58
24.	Tripura	1.50	16.98	2.31	10.12
25.	Uttar Pradesh	5.35	30.59	1.95	299.93
26.	West Bengal	5.04	95.12	1.10	63.17

Union Territories

1.	Andaman And Nicobar Islands	-	-	-	-
2.	Chandigarh	-	-	-	0.40
3.	Dadra And Nagar Haveli	-	-	-	-
4.	Daman And Diu	-	-	-	-
5.	Lakshadweep	-	-	10.97	43.73
6.	Pondicherry	-	0.87	-	0.55

*[English]***Opening of Branch Offices of EPC
in Andhra Pradesh**

3194. SHRI LAKSHMI PANABAKA:
DR. T. SUBBARAMI REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government of Andhra Pradesh has requested to the Union Government to open branch offices of various Export Promotion Council at Hyderabad in view of the growing exports;

(b) whether a high level meeting was held to discuss this issue with the Union Government and the representatives of Commerce and Industry ministries;

(c) if so, the details of issues discussed and the outcomes thereof; and

(d) the reaction of the Government in this regard and the time by which these offices are likely to be set up ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (d) Yes, Sir. A high level meeting was held on 4.1.97 at Hyderabad wherein requests were received for opening up of branch offices of various Export Promotion Councils. Basic Chemicals, Pharmaceuticals and Cosmetic Export Promotion Council (CHEMEXCI) is looking into the possibility of opening of a regional office at Hyderabad.

World Bank Loan

3195. DR. G.R. SARODE: Will the Minister for the State in the Ministry of FINANCE be pleased to state:

(a) the details of the plans to utilise the World Bank loan already taken/ proposed to be taken, giving the details of infrastructure thus created; and

(b) the steps being taken to generate adequate funds to repay the interest accrued thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) World Bank assistance has been utilised mainly in the areas of human resource development, agriculture and allied activities, financial sector development etc. besides infrastructure. As far as creation of infrastructure is concerned, World Bank assistance has been utilised in construction of roads, ports etc., provision of irrigation and drinking water facilities, generation and distribution of power and electricity etc.

(b) Adequate funds are provided in the annual budget for the repayment of principal and payment of interest every year.

*[Translation]***Chari Committee Report**

3196. SHRI SHATRUGHAN PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Chari Committee has recommended abolition of holding companies in the coal sector;

(b) whether the Chari Committee has also recommended the independent working for coal subsidiary units which has also been endorsed by the Cabinet; and

(c) if so, the reason for not implementing the recommendation of the Chari Committee ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) and (b) The Committee on Integrated Coal Policy has emphasised the need